

No.L- I 10151212004-Jus
Government of India
Ministry of Law & Justice
(Department of Justice)

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Jaisalmer House, Mansingh Road.
New Delhi. Decemlier ~ 8 • 2004.

OFFICE ORDER

Subject: Establishment of an E-Committee for monitoring use of Information Technology and Administrative Reforms in the Indian Judiciary.

The undersigned is directed to say, that in pursuance of a proposal received from the Hon'ble Chief Justice of India to constitute an E-Committee to assist him in formulating a national policy on computerization of Indian judiciary and advise on technological, communication and mtmagement related changes, it has been deci-ed, with the approval of the competent authority, to set the committee, initially for a period of one year.

2. The composition of the E-COMmittee will be as under:

- (i) Chairman: Dr. Justice G.C Bharuka, former Judge of Kamataka High Court.
- (ii) The Committee will also comprise of three Members plus the supporting staff.

Detailed composition of the Committee is as per the annexe.

3. The Chairman of the E-Committee will be paid salary, allowance and other perks as admissible to a sitting Judge of the High Court subject to the adjustment of pension and pensionary benefits admissible to him for prior service.

Posts of Members and supporting staff will be created by the Supreme Court on their Registry, under the powers vested with the Chief Justice of India under 'Rule 3 of the Supreme Court(Conclitions of Service& Conduct) Rules, 1961.

4. The terms of reference for the functioning of the Committee are as follows:

I. Preliminary:

- (a) To obtain up-to-date status of computerisation in all the High Courts, District Courts and other courts and evaluate their performance and needs; ;
- (b) To make a specific diagnostic study of existing IT applications in the State of Kamataka, the subordinate courts of Delhi, Kolkata, Chennai and

Seen by Hon. C.J.
[Signature]

Mumbai; to evaluate their inadequacies and suggest solutions; to identify their best practices for adopting and adapting them in other cities.

II. Formulations, Implementation and Monitoring:

- (a) To formulate a National Policy on computerisation of the justice delivery system.
- (b) To design an IT network, along with NI~ and other knowledge and service providers, and create an IT grid, linking the Apex Court to all courts in the country;
- (c) To draw up an action plan, with appropriate phasing, for time-bound implementation within an overall period of three years; to stipulate physical and financial targets; to concurrently monitor and evaluate the action plan on a periodic basis.

III. Support Systems:

- (a) To create training modules for judges and administrative staff in the courts,
- (b) To create a cadre of trainers and troubleshooters for each court complex
- (c) To suggest ways and means to ensure the smooth running of the computer systems, including therein availability of power supply, peripherals, stationery, etc.
- (d) To suggest methods to make access to justice and availability of information more litigant friendly.

IV. Any other connected matter as may be suggested by the Hon'ble Chief Justice of India.

5. All expenditure in connection with the functioning of the Committee, including salary and allowance etc. of the Chairman, Members and the supporting staff will be met from the sanctioned budget of the Supreme Court of India.

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Under Secretary to the Govt. of India

Tel: 23782465

To

1. The Registrar General, Supreme Court of India, New Delhi.
2. Dr. Justice G.C. Bharuka, Chairman, E-Committee, formerly Retd. Judge, Karnataka High Court, 34, Supreme Enclave, Mayur Vihar Phase-I, Delhi 110091.
3. Ministry of Finance, Department of Expenditure, M.D. Branch, Shastri Bhavan, New Delhi.
- PS to Hon'ble CJI, Supreme Court of India, New Delhi.
PS to Hon'ble MLJ.
6. PS to Secretary (Justice).
7. Guard file.

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Under Secretary to the Govt. of India

ANNEXE

COMPOSITION OF THE E-COMMITTEE

1. Chairman of the level of, retired Chief Justice or a retired Judge of High Court to be appointed by the Central Government as per the nomination received from the Hon'ble Chief Justice of India.
2. Member-Judicial (of the rank of District & Sessions Judge to be appointed on deputation basis in the pay-scale of Rs. 22,400-525-24,500)
3. Member-Technical (of the rank of Dy. Director General Technical) (Joint Secretary to G.O.I) to be appointed on deputation basis in the pay-scale of Rs. 18,400-500-22,400 having qualification of M.Tech or MeA with 20 years of experience in the field of computerization.
4. Member-Management/Human Resources (of the rank of Joint Secretary to G.O.I.) to be appointed on deputation basis in the pay-scale of Rs. 18,400-500-22,400 having sufficient experience in the field of management, administration and reforms.
5. Other supporting staff including to be appointed on deputation basis: ~
 - (i) one S.O. (in the pay scale of Rs. 6500-200-10500),
 - (ii) one Sr. Steno (pay scale of RI. 5500-175-9000),
 - (iii) four Jr. Steno (pay scale of Ri. 4000-100-6000),
 - (iv) two Sr. Clerks (pay scale of Rs. 4000-100-6000),
 - (v) three Jr. Clerks (pay scale of Rs. 3050-4590),
 - (vi) six peons (in the pay scale of Rs. 2550-3200).